

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

OA 151 of 1996

Present : Hon'ble Mr. S. Biswas, Administrative Member  
Hon'ble Mr. A. Sathath Khan, Judicial Member

Gopal Ch. Sarkar

- VS -

D/o Posts

For the Applicant : Mr. Samir Kr. Ghosh, Counsel

For the Respondents: ~~None~~

Date of Order : 06-01-2003

ORDER

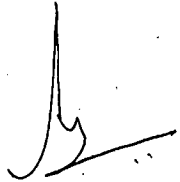
MR. A. SATHATH KHAN, JM

When the matter is taken up for hearing to-day, the Ld. Counsel for the applicant was present; but the Ld. Counsel for the respondents was not present. However, Shri P.K. Saha, Assistant Superintendent of Post Offices, Murshidabad Division was present on behalf of the respondents' department and he brought to our notice that the applicant has been removed from service by an order dated 23-11-2001 after the applicant was placed under 'Put-Off' duty vide order dated 16-7-92 which is under challenge in this O.A. He further submits that an appeal had been preferred by the applicant and the same was dismissed by the Appellate Authority vide order dated 5-4-2002.

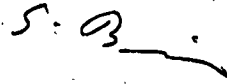
2. In view of this development, ~~and the~~ the Ld. Counsel for the applicant proposes to challenge the ~~aforsaid~~ order removing the applicant from service.

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3. Under the circumstances, we are of the opinion that the present O.A. has become infructuous since the order of 'Put-Off' duty under challenge in this O.A. has <sup>merged with the order of Removal from service.</sup> ~~compelled~~ the applicant <sup>to may</sup> ~~to~~ challenge the order of removal from service, <sup>if so advised.</sup> Accordingly, the O.A. is dismissed as being infructuous.



Member(J)



Member(A)

BKN